

12.04 hrs.

**CALLING ATTENTION TO MATTER
 OF URGENT PUBLIC IMPORTANCE**

**INTRODUCTION OF 'INCENTIVE MONEY
 SCHEME IN TELEGRAPH OFFICES**

Shri Bhakt Darshan (Garhwal): Under Rule 197, I beg to call the attention of the Minister of Transport and Communications to the following matter of urgent public importance and I request that he may make a statement thereon:—

The introduction of 'Incentive Money Scheme' in the telegraph offices adversely affecting the emoluments of employees and the sending of telegraph messages.

The Minister of Transport and Communications (Dr. P. Subbarayan): Prior to introduction of the Incentive Scheme there had been a Pie Money Scheme in operation from the very inception of the Telegraph Service in India. The Pie Money Scheme was limited only to selected circuits, which had several disadvantages, resulting in delays to telegraph traffic. The case had been examined by the Telegraph Enquiry Committee and later considered by the P. & T. Board, which decided to introduce a new scheme called 'Incentive Money Scheme.' This Scheme provided incentive payment to all teletypists working on any circuit (and not on selected circuits only)—morse or teleprinters—for each message passed in excess of a prescribed 'Norm' over a four weekly period. The number of teleprinter operations fixed as 'Norm' was 32 per operator per hour and the rate of incentive allowance was 2 nP per teleprinter operation.

The new Incentive Money Scheme has been in operations since 28-5-61 and it has resulted not only in overall quicker despatch of telegraph traffic but it also provided incentive and larger payments to the staff. It permits every operator to earn incentive money on any circuit and it has been found beneficial to vast majority of staff.

On a review after six months' working of the Scheme, some loopholes, enabling some individual teletypists to gain some undue advantage, came to notice. Therefore, some modifications to the scheme were introduced with effect from 4-3-62. This has affected a small number of circuits and some of the operative staff who do not now get the advantage of the loopholes and who may not be working the scheme with full enthusiasm. However, the merits of the scheme that this will be, by and large, of benefit to all the staff in general will, no doubt, be realised gradually by them. It is hoped that within the next few weeks, transmission of telegrams will be more expeditious and the number of delayed telegrams will be considerably reduced. The result of the Scheme will be fully known after it is given a fair trial. The matter is constantly under review and such action as may be necessary will be taken or such modification as may be necessary in the light of experience, will be introduced.

Shri Bhakt Darshan: Has he made enquiries as to how many telegraphic messages have been sent by post from the CTO, New Delhi, alone during these days?

Dr. P. Subbarayan: I made enquiries and I find that the percentage is getting less and less.

Shri Bal Raj Madhok (New Delhi): But my information is that thousands of telegrams are being sent by post and that the workload of the telegraphists has been raised from 25 to 37, a 50 per cent increase, creating a lot of discontent among the staff. May I know what steps are being taken to reduce the workload of the employees and to see that telegrams are not sent by post?

Dr. P. Subbarayan: The hon. Member knows, as well as I do, that when telegrams are sent by post and it is notified to the department by the persons receiving the telegrams, the telegraphic charges are paid back to the sender.

Shri Bhakat Darshan: The hon. Minister says that the new scheme is beneficial to the employees. Since the employees have not taken to it kindly, will he examine it again?

Dr. P. Subbarayan: As I said, the question is kept under consideration. An examination is being made and we will see what could be done.

12.08 hrs.

PAPERS LAID ON THE TABLE

BUDGET ESTIMATES OF THE DAMODAR VALLEY CORPORATION

The Deputy Minister of Irrigation and Power (Shri Hathi): I beg to lay on the Table a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1962-63 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-3585/62]

REPORT OF THE HEALTH (SURVEY AND PLANNING) COMMITTEE

The Minister of Health (Shri Kar-markar): I beg to lay on the Table a copy of the Report of the Health (Survey and Planning, Committee—Volume I. [Placed in Library. See No. LT-3536/62]

NOTIFICATIONS UNDER THE MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg—

(1) to re-lay on the Table a copy each of the following Notification under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

- (i) Notification No. F. 12/34/60-Transport published in Delhi Gazette dated the 7th September, 1961, making certain further amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library See No. LT-3340/61].
- (ii) Notification No. F. 12/57/60-Transport published in Delhi Gazette dated the 1st June, 1961, making certain further

amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library. See No. LT, 3226/61]

- (iii) Notification No. 173/F. 68-120/60-Pub. published in Andaman and Nicobar Gazette dated the 30th August, 1961, containing the Andaman and Nicobar Islands (Licensing of Conductors for Stage Carriages) Rules, 1961. [Placed in Library. See No. LT-3361/62]
 - (iv) Notification No. 25/20/61-1 (T.pt.) published in Manipur Gazette dated the 5th September, 1961, making certain amendments to the Manipur Motor Vehicles Rules, 1961. [Placed in Library. See No. LT-3362/62]
- (2) to lay on the Table:—
- (i) a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules, 1940—
 - (a) Notification No. F. 21 (3)/60 Transport published in Delhi Gazette dated the 14th December, 1961.
 - (b) Notification No. F. 12/186/59 Transport published in Delhi Gazette dated the 18th January, 1962. [Placed in Library. See No. LT-3587/62].
 - (ii) a copy of the Shipping Development Fund Committee (General) Third Amendment Rules, 1962 published in Notification No. GSR 296 dated the 16th March 1962, under sub-section (3) of section 458 of the Merchant Shipping Act, 1938. [Placed in Library. See No. LT-3588/62]
 - (iii) a copy of Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon.